NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

T.P. Nos. 203-A/2016, 203-B/2016, 203-C/2016 With TP No. 203/397-398/NCLT/AHM/2016 (New) C.A. Nos.216/2015, 227/2014, 228/2014, CA 2/2015 With C.P. No. 27/397-398/CLB/DL/1995 (Old)

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2017

Name of the Company:

J.P Srivastava & Sons (Rampur) Pvt. Ltd. V/s.

Gwalior Sugar Company

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE**

1. Mr. Ramesh Siggh, Adv. 2. Mr. Abhay Anand Vena, Adv.

Respondents J. Ashay thi

3. Ms. Mabha Marad, Kdr

Ahr ahr

4. Mr. Vir Srivas fava

5. Ms. Tasneem Ahmadi, Adx 6. Mo- Harsh N. Parekh, Adr

petitioner) Haush

Maliha

ORDER

Learned Advocate Ms. Tasneem Ahmadi with Learned Advocate Mr. Harsh Parekh present for Petitioner. Learned Advocate Mr. Ramesh Singh with Learned Advocate Mr. Abhay Anand Jena with Learned Advocate Ms. Prabha Prasad with Learned Advocate Mr. Vir Srivastava present for Respondent.

Affidavit of the director of the petitioner company filed stating that it is not pressing for an order on the question of oppression and mis-management on the company's affairs and it is only agitating for computation of the value of their shares taking into consideration with subsequent events namely release of 4759 acres of land of company.

Heard further arguments of learned counsels of both parties in CA 216/2015, 227/2014 and CA 228/2014.

Orders on the aforesaid applications reserved.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 12th day of April, 2017.